

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 966/94.

Dt. of Decision : 9-8-94.

Mr. G. S.R., Anjaneyulu

.. Applicant.

Vs

1. Additional Divisional Railway Manager, SC Rly, Vijayawada Division, Vijayawada.
2. Sr. Divisional Operating Manager, SC Rly, Vijayawada. .. Respondents.

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

m-

1. The Additional Divisional Railway Manager,
S.C.Railway, Vijayawada Division,
Vijayawada.
2. The Sr.Divisional Operating Manager,
S.C.Rly, Vijayawada.
3. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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Deed for
15/5/54

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O.A.NO.966/94.

JUDGMENT

Dt: 9.8.1994

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri P.Krishna Reddy, learned counsel for
counsel for the respondents.

2. This application is filed assailing the order dated 25.5.1994 of R-2 in Memo No.B/P.227/VI/92/01, whereby the applicant is appointed to service as Assistant Station Master with effect from 1.6.1994, by way of punishment.

3. An appeal dated 11.6.1994 was preferred before R-1 against the order of R-2.

4. The only direction that can be given in this OA in the circumstances referred to is, for early disposal of the appeal.

5. In the result, R-1 is directed to dispose of the appeal preferred by the applicant expeditiously and preferably by 30.9.1994.

6. The OA is ordered accordingly at the admission stage. No costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

V.Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 9th August, 1994.
Open court dictation.

Amby
Deputy Registrar (S) CC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A.D.A.N)

DATED: 9-8-1994

ORDER/JUDGMENT

M.A.No. / R.A/C.A.No.

O.A.No. 966 in 94

(T.A. NO.) (W.P. NO.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of

Dismissed

Dismissed as withdrawn

Dismissed for Delays

No order as to counts

sym

